

Facilities for innocent children of women prisoners

675. SHRI BHARAT SINH PRABHAT SINH PARMAR:

SHRI MANSUKH L. MANDAVIYA:

SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what action has been taken by the Ministry in consultation with Ministry of Women and Child Development and State Governments to provide education and other basic facilities to innocent children of women prisoners; and

(b) whether Government has any specific data in this regard and if so, the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) 'Prisons' is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prison is primarily the responsibility of the State Governments. However, Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) from 2009-10 for children in conflict with law as well as children in need of care and protection, including, children of women prisoners. Under ICPS, financial assistance is provided to State Governments/ UT Administrations, *inter-alia*, for setting up and maintenance of various types of Homes, including, Children Homes. These Homes provide *inter-alia*, shelter, food, education, medical attention, vocational training, counselling etc. to such children so that they can ultimately reintegrate into the mainstream society. Besides, the Ministry of Women and Child Development is also implementing another Scheme, namely, Scheme for the Welfare of Working Children in Need of Care and Protection under which non-formal education, vocational training, to such children is provided to facilitate their entry/re-entry into mainstream education in cases where they have either not attended any learning system or where for some reasons their education has been discontinued with a view to prevent their continued future exploitation.

In addition a comprehensive advisory dated 15th May, 2006 has been issued by the Ministry of Home Affairs on "Facilities to the children of women prisoners-Guidelines issued by the Supreme Court-regarding ", which provides *inter-alia*, for steps to be taken by the States/UTs for providing education and recreation for children of female prisoners and also providing for creches and nursery attached to the prison for women to look after children of women prisoners-children below three years of age shall

be allowed in the creche while those between three and six years of age shall be looked after in the nursery. This advisory can be accessed through the link [http://mha.nic.in/sites/upload_files/mha/files/Prison Advisories-1011.pdf](http://mha.nic.in/sites/upload_files/mha/files/Prison_Advisories-1011.pdf)

(b) No such data is maintained centrally.

Terrorist groups active in the country

676. SHRIMATI T. RATNA BAI:

SHRI MOHD. ALI KHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of terrorist groups are reported to be active in the country;

(b) if so, the State-wise details thereof; and

(c) whether it is also a fact that such groups are receiving funds from abroad including international syndicates?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) and (b) State-wise list of Terrorist/Separatist Groups active in the country is given in Statement (*See* below).

(c) As per the available intelligence inputs, militants/terrorists active in India are often supported and funded by their parent outfits based abroad, particularly in Pakistan, in terms of shelter, training, weapons and finance.

Statement

State-wise list of terrorist/separatist groups

List of terrorist groups active in Jammu and Kashmir

Lashkar-e-Tayyaba (LeT)

Hizbul-Mujahideen (HM)

Jaish-e-Mohammad (JeM)

Harkat-ul-Mujahideen (HuM)

Al Badar (AB)

List of Insurgent Groups active in North Eastern Region

Assam

United Liberation Front of Asom (ULFA)